

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)
NEW DELHI, the 13th July, 1978.

NOTIFICATION
INCOME-TAX

No.2400/F.No.203/80/78-ITA,II/: It is hereby notified for general information that the institution mentioned below has been approved by the Indian Council of Medical Research, the prescribed authority for the purposes of clause (ii) of sub-section (1) of Section 35 of the Income-tax Act, 1961, read with rule 6(ii) of the Income-tax Rules, 1962 under the category of "Scientific Research Association" in the field of Medical Research, subject to the following conditions:-

- i) That the institution will maintain a separate account of the sums received by it for scientific research in the field of medical research.
- ii) That the institution will furnish annual returns of its scientific research activities to the Council for each financial year by 31st May at the latest in such form as may be laid down and intimated to them for this purpose.

INSTITUTION

KARNATAK CANCER THERAPY AND RESEARCH INSTITUTE, HUBLI.

This notification is effective for a period of two years from 2nd June, 1978 to 1st June, 1980.

Sd/-

(J.P. SHARMA)

DIRECTOR TO THE GOVERNMENT OF INDIA

Copy to:-

1. All Commissioners of Income-tax, (2 copies).
2. Director of Inspection (Income-tax & Audit) / Investigation / Research & Statistics / Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. Indian Council of Medical Research, Medical Enclave, Ansari Nagar, New Delhi, with reference to their letter No.18/54/78-AA,II dated 2nd June, 1978.
5. The Secretary, the Karnatak Cancer Therapy and Research Institute, Hubli.
6. Comptroller & Auditor General of India, (20 copies).
7. Bulletin Section of D.I. (RS&P), New Delhi, (5 copies).

Sd/-

(J.P. SHARMA)

DIRECTOR TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

(B.M. Jindal)

Asstt. Director of Inspection (RS&P).

NO.CC/ITA,II/2345/554/RSP/78.

* SHARMA *